

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 360 of 2020

In the matter of:

The South Indian Bank Ltd.

....Appellant

Vs.

S. Rajagopal, Liquidator & Ors.

....Respondents

Present:

Appellant: Mr. Krishnendu Datta, Mr. Varun Lamba, Mr. Parag Maini, Mr. Abhimanyu Chopra, Mr. Amit Srivastava and Ms. Mehak Khurana, Advocates.

Respondents: Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Kunal Godhwani and Mr. Mukund Rawat, Advocates for R-3.

ORDER

02.03.2020: Issue notice. Mr. Alok Dhir, Advocate accepts notice on behalf of Respondent No. 3, who is on caveat. Caveat is discharged. No further notice needs to be served upon Respondent No. 3. Respondent No. 3 may file reply affidavit within three weeks alongwith vakalatnama. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Let notice be issued upon rest of the Respondents by Speed Post. Requisites alongwith process fee, if not already filed, be filed by tomorrow. If the Appellant provides email address of rest of the Respondents, let notice be served through email as well.

Meanwhile, learned counsel for the Appellant may file copy of the Scheme as approved together with all relevant documents which formed part of the record of the Adjudicating Authority.

Notice as above in stay matter be also issued.

Post the appeal 'For Admission (After Notice)' on **15th April, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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